

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1211  
ANSWERED ON:22.07.2002  
LOAD LIMIT FOR DRAUGHT AND PACK ANIMALS  
ANITA ARYA

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government have framed any Rules regarding load limit fixation in case of draught and pack animals;
- (b) if so, the details thereof;
- (c) whether these Rules have been sent to all States; and
- (d) the action taken by the Government against violation of these Rules?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

- (a): In exercise of the powers conferred by sub-section(2) of section 38 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960) the Central Government have framed Rules called the Prevention of Cruelty to Draught and Pack Animals Rules, 1965 (as amended upto 9th December, 1968).
- (b): Details are given in ANNEXURE `A`.
- (c): Yes, Sir.
- (d): Police Officers above the rank of constable or any other person authorized in this behalf by the State Government or by the Animal Welfare Board by the General or Special orders have been authorized to take action against violation of these Rules.